

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No.118

IA Nos. 384/2021, 383/2021, 469/2021
and
CP(IB) No. 49/Chd/HP/2021
(Restored on 24/08/2023)

IN THE MATTER OF:

Jishnu Saha

...Petitioner

Vs.

Tigaksha Metallica Pvt. Ltd.

...Respondent

Under Section: 9, 60(5), IBC 2016,

Order delivered on 22.04.2024

CORAM:

SH. L. N. GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner : None
For the Respondent : Mr. Vipul Dharmani, Advocate
For the applicants : None

ORDER

None appeared on behalf of the applicant despite repeated calls. Even on the last date of the hearing, i.e. 15.01.2024, it was noticed that only proxy counsel Mr. Ishan Saha, Advocate appeared in the main petition and no one appeared in the application. It seems that the petitioner is not interested in pursuing the present petition. Thus, the main petition and all applications are ***dismissed for non-prosecution and disposed of accordingly***. File be consigned to record room.

Sd/-

(L. N. GUPTA)
MEMBER (T)
Preeti

Sd/-

(HARNAM SINGH THAKUR)
MEMBER (J)